None present de cempleant. Mr. Mæhendre Prejepar och besklokutt. Mr. Rass Shomal Coursel to Ispoelants. 13/0/2007 your weeks lime to the septy.
Pur up on 4/10/02 for admission.
Reply be tied within the time
as proayed ber R. R. BHANDARI Adm. Member 4.10.2007 Mr. J.C. Singhvi, Advocate, Counsel for applicant. Mr. M. Prajapat, Advocate, holding brief of Mr. Ravi Bhansali, Advocate, Counsel for respondents No. 1 to 3. None present for respondents No. 4 and 5. Heard learned counsel for both the parties. Learned counsel for applicant states that he has been supplied with a photo stat copy of order dated 23.7.2007 and accordingly applicant is denied compassionate appointent. If so, this order gives 'fresh cause of action'. Without entering into the merit of the present O.A.] the same is rejected as infructuous without prejudicing the right/s of the applicant to challenge the present order dated 21.7.2007 on all the grounds available to him ignoring dismissal of present O.A. (R.R.Bhandari) Admy. Member Judl. Member j art Il and III destroyec In my presence on 25-6-14 under the supervision of section officer () as per order deted 2.6. Daly ection officer (Record